

SHRI L. N. MISHRA: State-wise figures I have not got.

SHRI P. R. SHENOY: May I know whether the export figure includes export of foodgrains to Bangla Desh?

SHRI L. N. MISHRA: Some quantity is given as help and some quantity of foodgrains is sold. The quantity which is sold to Bangla Desh is included in our exports.

श्री बिभूति मिश्र : अध्यक्ष जी, हमारा जो माल बाहर देशों में जाने वाला होता था, वह नेपाल में स्मगल होता था, उसके बाद मंत्री जी ने नेपाल के साथ बहुत अच्छी सन्धि की। मैं जानना चाहता हूँ कि नेपाल में जो एक्सपोर्टिबल गुड्स स्मगल होता था, अब वह किस मात्रा में चँक किया गया है, उसकी फिगर्स क्या हैं ?

श्री एल० एन० मिश्र : यह कहना तो मुश्किल है कि किस मात्रा में जाता था और अब जो ठोका है, वह कितना है। लेकिन एक बात में माननीय सदस्य से कहना चाहता हूँ, चूँकि वे उसी क्षेत्र से आते हैं, इसलिये उनकी शिकायत होगी, अभी भी हमारे यहां से सन्धि के बाद जूट नेपाल जाता है।

SHRI MUHAMMED KHUDA BUKHSH: May I know if incentives by way of what is popularly known as export promotion import licences are still being granted and if the answer is in the affirmative are the goods being brought banned by the import control order?

SHRI L. N. MISHRA: I will refer him to the Red Book published every year placed in the Library of the House. He can see it.

श्री हुकम चन्द कछवाय: जिन देशों को हम माल निर्यात करते हैं, उसकी तुलना में हम जितना माल मंगाते हैं, उसमें कितने प्रतिशत का घाटा है या फायदा है ?

श्री एल० एन० मिश्र : इसके बारे में हर साल की फिगर्स अलग अलग हैं, इन्में घटता भी है और बढ़ता भी है। इसकी फिगर्स इस प्रकार हैं—1968-69 में 1909 करोड़ का माल आया और 1358 करोड़ का माल बाहर गया, 551 करोड़ का डेफिसिट रहा। 1969-70 में 1583 करोड़ का माल आया और 1413 करोड़ का माल बाहर गया, 171 करोड़ का डेफिसिट रहा। 1970-71 में 1634 करोड़ का माल आया और 1535 करोड़ का माल बाहर गया, इस तरह से डेफिसिट 551 करोड़ से घटकर 99 करोड़ का रह गया, 1971-72 में 1812 करोड़ का माल आया और 1607 करोड़ का बाहर गया, घाटा 205 करोड़ का रहा। लेकिन इस तरह सितम्बर तक 852 करोड़ का माल आया और 916 करोड़ का बाहर गया, इस तरह से 64 करोड़ का सरप्लस रहा।

Wanchoo Committee recommendation regarding share dealings

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*165. **SHRI P. M. MEHTA:**
SHRI K. LAKKAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether Union Government propose to accept the recommendation of the Wanchoo Committee on direct taxes that share dealings by Companies should be disclosed in their Balance Sheets;

(b) if so, when the final decision in this regard is likely to be taken; and

(c) when the proposal is to be made applicable to the shareholders?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) and (b). The Wanchoo Committee's recommendation in this context is that the results of dealings in shares by companies other than investment, banking and finance companies should be treated in a manner analogous to speculation business. The Committee's recommendation is being considered.

(c) Does not arise.

SHRI P. M. MEHTA: May I know whether the Department of Company Affairs has come to the conclusion that this proposal for the disclosure of the share dealings by the companies will result as a deterrent to the unhealthy share dealings? If so, when will the government take the final decision?

SHRI K. R. GANESH: The Department of Company Affairs has been considering this question. It was also raised in the Consultative Committee of Parliament of the concerned Ministry. It is still under consideration.

SHRI P. M. MEHTA: I want to know whether the Department has come to the conclusion that the disclosure of share dealings by the companies will result as a deterrent to the unhealthy share dealings. He may say either "yes" or "no".

SHRI K. R. GANESH: Yes, that is the opinion of the Department of Company Affairs.

SHRI P. M. MEHTA: May I know whether the department feels that these proposals should be applicable also to the investment companies since such companies belonging to the big business houses act as their instrument or tool for such transactions?

SHRI K. R. GANESH: As far as the Wanchoo Committee recommendations are concerned, they have stated that this should not apply to investment companies, banking companies and finance companies.

SHRI P. M. MEHTA: What is the opinion of the department?

SHRI K. R. GANESH: If he refers to the Department of Company Affairs, he will have to put the question to that department.

SHRI MADHURYA HALDAR: There are two reports of the Wanchoo Committee, the interim report and the final report. He has referred to one. What about the implementation of the recommendations of the other report of the Wanchoo Committee?

SHRI K. R. GANESH: He is referring to two reports of the Wanchoo Committee. This point has been clearly explained many times here. There is only one report of the Wanchoo Committee which has been placed before the House.

SHRI SHYAMNANDAN MISHRA: An authenticated copy of the other one was also placed on the Table.

MR. SPEAKER: He says there are two reports. You can tell him whether you are referring to one or the other.

SHRI K. R. GANESH: The final report of the Wanchoo Committee has been placed before the House.

SHRI ATAL BIHARI VAJPAYEE: If this is the final report, where is the interim report? Is the hon. Minister denying that the Wanchoo Committee submitted the interim report?

SHRI K. R. GANESH: The hon. Finance Minister has announced in this House that the Wanchoo Committee did present an interim report. Government went into the interim report and took certain decisions on that interim report. That has been mentioned on the floor of the House.

SHRI ATAL BIHARI VAJPAYEE: A little while ago the hon. Minister said that there was only one report. Now he says there are two reports. How does he reconcile these two statements?

SHRI K R GANESH Only one report has been placed on the Table of the House

SHRI SHYAMNANDAN MISHRA Which report makes reference to

MR SPFAKLR Will the Minister explain to which report he refers? He said that the Finance Minister stated something in the House To which report did he refer?

SHRI K R GANESH As I explained the Finance Minister had stated that there was an interim report and on the basis of that interim report the Government took certain decisions The Government has not thought right to place the interim report on the Table of the House

SHRI JYOTIRMOY BOSU The Minister said that only one report has been placed on the Table of the House In fact two reports have been placed on the Table of the House You can look into the records He is misleading the House (Interruption)

MR SPFAKER Next Question

Targets achieved for the development of Tourism in the Country during Fourth Plan

171 SHRI NAWAL KISHORE SHARMA Will the Minister of TOURISM & CIVIL AVIATION be pleased to state

(a) whether the expenditure earmarked for the development of tourism in the country during the Fourth Five Year Plan has actually been incurred and the targets achieved and

(b) if not the reasons for not achieving the targets?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR SAROJINI

MAHISHI) (a) and (b) It is expected that barring marginal shortfalls the money allocated for the development of tourism in the Fourth Plan period will be utilised and the targets largely achieved

श्री नवल किशोर शर्मा : अध्यक्ष जी, मैं आपके माध्यम से पूछना चाहता था मगर प्रश्न भी यह है कि जो कार्य फाइव इयर प्लान है, उसमें जो आपके टारगेट्स हैं वह पूरे किए या नहीं ? जवाब मिला है कि पूरे कर लिया जायेगा, थोड़ा सा मार्जिनल शॉर्टफाल हागा । ता मैं डम मन्दर्भ में पूछना चाहता हूँ कि अब तक जो तीन साल हो गये हैं उसमें आपकी प्रगति, जहाँ तक रुपये का सम्बन्ध है वह किस तरह हुई और जहाँ तक फिजिकल टारगेट्स की बात है रुपये के अभाव वह किस हद तक पूरी हुई यह कृपया डिटेन्स में बताये ।

DR SAROJINI MAHISHI I do not know whether the hon Member wants Statewise details or the details of the expenditure incurred by the Centre

SHRI NAWAL KISHORE SHARMA As you like

DR SAROJINI MAHISHI Tourism is a State subject The Department of Tourism Government of India invests some money in that the India Tourism Development Corporation also invests some money in that, the State Governments also invest some money in that The net result that we achieve is the effect of all the combined efforts of all these three organisations put together Therefore I do not know whether the hon Member wants all these details

MR SPEAKER I think, you can prepare some brochure about it for the benefit of the hon Members